NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 13/(MAH)/2016 CA No. 22016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2016

NAME OF THE PARTIES: Infrastructure Leasing & Financial Services Ltd. V/s. M/s. Dighi Port Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59, 241, 242 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ravi Kadal	n Senua Gunsel	
2 3 4	Samindan	ni Advocate ra Surve Advocate Rhah Advocate	e Round
5	Aditya	Shah Advocate Singh Advoca b Little XCO	
	,	pondent no 1 to 8	
1.	Venkatesh & Shaan Jag	tiani Advocate	
3.	Kahul Dwa Averz Grazd	ar Advocate	
		for PETITIONE	R

Order

CP. No. 13/59, 241, 242/NCLT/MB/MAH/2016

As the Petitioner has started arguing his case saying that R-1 Company allotted 58,66,250 shares to R-2 without notice to the Petitioners, the Counsel appearing on behalf of the Respondents side conceded to maintain status quo over the disputed shares i.e. 58,66,250, without prejudice to the rights and contentions of the Respondents.

For the Petitioner side has agreed for the concession given by the Respondent side, this bench hereby ordered R-1 Company to maintain status quo in respect of 58,66,250 shares purported to have been issued to R-2 without prejudice to the rights and contentions of the Respondents, pending disposal of this Company Petition.

This Bench directs the Respondents side to file Reply within two weeks, Rejoinder, if any, within two weeks thereafter.

When matter comes up for final hearing both parties shall file written submissions in brief two days before the final hearing after exchange of written submissions between the parties.

List this matter on 19th September, 2016 for final hearing.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

M. K. SHRAWAT Member (Judicial)

Dated: 8th August, 2016.